

ITEM NO.1

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 3228-3230/2026

RAM PRATAP & ETC.

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

[FOR CONSIDERATION OF PRAYER FOR BAIL]

IA No. 195477/2026 - GRANT OF BAIL, IA
No.243733/2026-IMPLEADMENT/INTERVENTION

Date : 19-08-2026 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.V. VISWANATHAN
HON'BLE MR. JUSTICE ARUN PALLI

For Appellant(s) Mr. R.Basant, Sr. Adv.
Mr. Parinav Gupta, Adv.
Mr. Pardeep Gupta, Adv.
Mrs. Mansi Gupta, Adv.
Mr. Rakshit Rathi, Adv.
Mr. Krishna Kumar, Adv.
Ms. Nandani Gupta, Adv.
Dr. Mrs. Vipin Gupta, AOR

For Respondent(s) Mr. Rajiv Ranjan Dwivedi, AOR

Mr. Adarsh Upadhyay, AOR
Ms. Pallavi Kumari, Adv.
Mr. Shashank Pachauri, Adv.

Mr. Z.U. Khan, Sr. Adv.
Mr. Kisalaya Shukla, AOR
Mr. Krishna Kant Shukla, Adv.
Ms. Shruti Mishra, Adv.
Mr. Saurabh Kumar Tripathi, Adv.
Mr. Vinit Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Mr. R.Basant, learned Senior Counsel for the appellant(s), on instructions, submits that post the filing of

the present appeals, appellant no.2-*Rampati Misra* (erstwhile accused no.4) and appellant no.5- *Radhey Shyam* (erstwhile accused no.11) are no more.

2. Learned Counsel for the appellant(s) may file death certificates of the aforesaid deceased appellants.

3. Mr. Adarsh Upadhyay, learned counsel for the State shall verify the *factum* of death and report to this Court on the next date of hearing.

4. As the State has not filed any status report/counter affidavit, we direct the State to furnish its version on or before 11.09.2026.

5. IA No.243733/2026 for impleadment/intervention of *Raj Kumar Tripathi*, son of the deceased, namely *Chandra Prakash Tiwari*, is allowed.

6. Cause title be amended accordingly.

7. List on 18th September, 2026.

(NIRMALA NEGI)
ASTT. REGISTRAR-cum-PS

(MANOJ KUMAR)
COURT MASTER (NSH)